

### **Yardsticks for Review of work of Class III Employees**

2556. SHRI CHINTAMANI JENA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is provision for review of the yardsticks of work performed by Class III employees in Railways;

(b) if so, whether such review is being done regularly on South Eastern Railway;

(c) if so, the name of divisions of South Eastern Railway where such review has been done during last five years along with dates of review and the action taken to implement the decision taken as a result thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) No specific time frame has been prescribed for undertaking review of yardsticks of work performed by Class III employees in Railways.

(b) Reviews are undertaken as and when required.

(c) No review of yardsticks was undertaken on South and

(d) Eastern Railway during last 5 years as the same was not considered necessary.

### **Setting up of a Separate subsidiary of GIC for Housing Development**

2557. SHRI SYED SHAHABUDDIN: Will the Minister of FINANCE be pleased to refer to the reply given on 24th February, 1989, to Unstarred Question No. 464 regarding study group to review working of LIC and GIC and state:

(a) whether the GIC has established a separate subsidiary for housing development;

(b) whether the LIC and GIC have taken steps to publicise their schemes for the benefit of low income groups in rural areas; and

(c) if so, whether the number of beneficiaries/claimants under these schemes have shows a rise, since the schemes came into operation, with the total number of claims made in the country as a whole, quarter-wise, since the inception?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) GIC and its subsidiaries have decided to set up a Housing Finance Company in association with Indian Overseas Bank etc.

(b) Yes, Sir.

(c) The number of beneficiaries/claimants under the schemes operated by LIC and GIC for the benefit of low income groups in rural areas has steadily increased since these schemes came into operation. For example, under the Personal Accident Social Security Scheme operated by GIC, in the first quarter of 1989, the number of beneficiaries was 3693, as opposed to the figure of 2800 in the last quarter of 1988 and 2621 in the third quarter of 1988. Likewise, under the Hut Insurance Scheme for poor families in rural areas, operated by GIC, the number of beneficiaries in the first quarter of 1989 was 13597, as opposed to the figure of 3865 in the last quarter of 1988. Similarly, under the Group Insurance Scheme covering landless agricultural labourers, operated by LIC, the number of claims settled was 12159 in the first quarter of 1989. (For the earlier period, quarterly statistics of claims settled by LIC are to readily available. However, 17186 claims were settled in all, by LIC, under this

Scheme, up to the end of December, 1988).

### Special Financial Assistance to Goa

2558. SHRI SHANTARAM NAIK: Will the Minister of FINANCE be pleased to state:

(a) Whether Union Government are rendering special financial assistance to Government of Goa to fill their budgetary gap in view of the fact that Goa is newly born State; and

(b) if so, the details of assistance given in that regard since the last two years?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) and (b). With a view to ensuring that the planned development of Goa does not suffer on its attaining Statehood, a term loan of Rs. 50 crores was provided to fund its approved Plan Outlay for 1987-88. No special loan assistance was, however, provided to the State Government during 1988-89, as there was no gap in resources for the State Plan 1988-89.

### Import Policy for Units in EPZ

2559. DR. V. VENKATESH: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have amended the import policy for the units established/to be established within the perimeter of Export Processing Zones (EPZ);

(b) if so, the details thereof;

(c) the criteria followed for setting up such units within these zones; and

(d) the steps taken to support units whose performance is not satisfactory?

THE MINISTER OF STATE IN THE

MINISTRY OF COMMERCE (SHRI P.R. DASMUNSI): (a) and (b). The following principal amendments, *inter-alia*, have been carried out in the Import & Export Policy 1988-91 relating to units established in the Export Processing Zones:-

(i) In the case of re-export of imported goods, the requirement of furnishing a "No Objection Certificate" from the Reserve Bank of India, has been dispensed with.

(ii) The facility of imports through agents, as contained in paras 120 & 121 of the Hand-Book of Procedures, 1988-91 has been discontinued for the units situated in Free Trade Zones/ Export Processing Zones.

(iii) In case of imports in respect of controlled items from USA, units located in Export Processing Zones and Free Trade Zones will have to obtain Import Certificate to be issued by Chief Controller of Imports & Exports/Department of Electronics through the Development Commissioner of the concerned Zones.

(c) Applications for establishing projects are examined with reference to factors which include economic viability, value added content, volume of export earning, employment generation involved, nature of operations, experience and financial background of the promoter etc.

(d) The scheme of Export Processing Zones provides for due input support for organising production on a competitive basis. The performance of the unit is the responsibility of the entrepreneur. The Development Commissioners in the zones monitor the